

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4073
ANSWERED ON:07.08.2014
SHORTAGE OF LAND
Prabakaran Shri K.R.P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is facing huge shortage of land for industrial and infrastructural projects and is forced to approach the private sector to buy land;
- (b) if so, the details thereof;
- (c) whether the Union Government has commissioned a study to find out the land available with the State Governments and public sector companies for the purpose;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government for optimum utilization of available land in the country?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (e) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 came into force on 01.01.2014 under which land can be acquired by the appropriate Government for public purpose. `Public Purpose inter-alia includes infrastructural projects. Further, a draft National Land Utilisation Policy has been prepared which inter-alia addresses issues ensuring optimal utilisation of land resources.